

weapons in coastal areas of Thane, Raigad, Ratnagiri and Sindhudurg in Maharashtra;

(b) if so, the details thereof?

(c) the amount due to the State Government of Maharashtra on this account; and

(d) when this amount is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) The Government of Maharashtra has claimed from the Government of India, the re-imburement of expenditure incurred by the former on Joint Coastal Patrolling in 1993-94 and 1994-95 under the Coastal Surveillance Scheme amounting to Rs. 6,19,11,000/-. After processing the claims, Government sanction for Rs. 474.14 lacs on special financial assistance to the Government of Maharashtra for financing the Coastal Surveillance Scheme in 1993-94 and 1994-95 was issued in March, 1995.

#### Hold of Election

3959. SHRI BALRAJ PASSI :

MAJ. GEN. (RETD.) BHUWAN CHANDRA (KHANDURI) :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for the exclusion of Uttarakhand region from the purview of the local bodies (Municipal Boards and Municipal Councils) elections held in Uttar Pradesh in November, 1995;

(b) whether it is proposed to hold these elections in the near future; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Elections to various local bodies in the Uttarkhand region in Uttar Pradesh could not be held alongwith other parts of the State in November, 1995 due to the prevailing law and order situation in the area.

(b) and (c) It is for the State Government to determine the timing of the elections keeping in view various factors, including the law and order situation.

[*Translation*]

#### Transporting work to Ex-Servicemen

3960. SHRI BHUBANESHWAR RPASAD MEHTA : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware of the facts that the transporting works in C.C.L. are being done by the coal mafia and other eminent persons in the bogus name of ex-servicemen which causes loss to C.C.L.;

(b) if so, whether the Government propose to conduct CBI enquiry in this regard;

(c) if so, the details thereof; and

(d) if not, the other steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) to (d) Do not arise.

[*English*]

#### Death Certificate to dependents of deceased in Accidents

3961. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the dependents of the deceased in railway accidents find it an upheaval task to get the death certificates resulting in the denial of compensation which is otherwise legitimately due to them;

(b) if so, the measures taken by the Government in this regard;

(c) whether any complaints letters were received by the Government in this regard; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The information is being collected and will be laid on the table of the house.

#### Embankment of Katri Nala

3962. SHRI PURNA CHANDRA MALIK : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that the embankment on Katri Nala is crucial for the safety of the Gaslitand and other mines of the area; and

(b) if so, the steps taken/proposed to be taken by the Government to ensure the proper repairs of the said embankment?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) A temporary embankment has been erected along Katri Nala to ensure safety to adjacent mines. Meanwhile, designing work for the construction of a permanent embankment is in progress.

#### Coal Linkages

3963. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that original coal linkages had

to be shifted to alternate sources due to non development of linked mines;

(b) if so, the details thereof;

(c) the steps taken to supply alternate fuel; and

(d) its likely impact on the commissioning of power projects in the private Sector?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Long-term coal linkages for Power Stations are provided and also rationalised as and when required by the Standing Linkage Committee (Long-term), depending on factors like long-term projected availability of coal, transportation logistics, time frame of supplies etc.

According to available information non-development of linked mines has not forced shifting of original linkage to alternate sources.

(b) to (d) Do not arise.

[Translation]

#### Reserves Coal

3964. SHRI DATTATRAYA BANDARU : Will the Minister of COAL be pleased to state :

(a) whether the Government have explored huge reserves of coal in the Talcher and Elb river basin areas in Orissa;

(b) if so, the details thereof;

(c) the estimated quantity of coal likely to be mined therefrom; and

(d) the extent to which the requirement of coal of the country is likely to be met by this?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) As on 1.1.1995, Geological Survey of India (GSI) engaged in regional exploration of coal in the country, have assessed coal reserves in Talcher and Ib River coalfields of Orissa at 25.48 billion tonnes and 21.06 billion tonnes respectively.

(c) and (d) The coal production programme from Talcher and Ib River coal fields of Orissa has been projected at 36 million tonnes for the terminal year of Eighth Five Year Plan (1996-97) out of total projected coal production of 288.65 million tonnes for that year.

[English]

#### Arms Trafficking

3965. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the CBI inquiry has been ordered into the trafficking of arms in Madhya Pradesh; and

(b) if so, the details thereof and the outcome therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The matter relating to the seizure of arms and ammunition in July, 1995 in district Ujjain of Madhya Pradesh has been ordered to be investigated by the Central Bureau of investigation. Preliminary investigations of the cases registered had revealed inter-State ramifications.

#### Bombay Bomb Blast

3966. SHRI SUDHIR SAWANT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Red Corner Notices have been issued to suspects of Bombay serial bomb blasts;

(b) if so, the details thereof and the action taken thereon;

(c) whether Iqbal Mirchi extradition procedure has been hampered;

(d) if so, the reasons therefor;

(e) whether property belonging to culprits of Bombay blast abroad is being frozen or seized; and

(f) if so, the details thereof and the action taken for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) Yes, Sir. Red Corner Notices have been issued against 30 absconding accused persons who are suspected to be hiding abroad. The matter is being actively pursued.

(c) and (d) A request for extradition of Iqbal Mirchi was sent to the Authorities in UK through MEA after his arrest on 05.4.1995. The extradition proceedings were initiated in the Bow Street Magistrate's Court in London. After hearing, the Court rejected the request for extradition on the ground that the available evidence against Iqbal Mirchi was not sufficient.

(e) and (f) The Designated Court, Bombay has issued orders for attachment of a property owned by the prime accused Dawood Ibrahim Kaskar in the name of his wife Mahajabeen Shaikh Dawood Hasant at 68 Hawtrey Road, London NW 3, under section 8(3) (b) of TADA (P) Act 1987 r/w 83 to 85 of Cr. P.C. 1973. The Designated Court has also issued a Letter Rogatory addressed to the Hon'ble Chief Justice of UK in terms of the agreement between the Govt. of India and the Govt. of UK for mutual assistance in matters concerning investigation and prosecution of crime and the tracing, restraint and confiscation of the proceeds and instruments of crime and terrorist funds, for execution of the order of attachment. The Letter Rogatory has since been forwarded to the MEA for onward transmission to the Indian High Commission in UK for